

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Civil Misc. Contempt Appl. No. 133 of 2000
In
Original Application No. 450 of 1992

Allahabad this the 26th day of & July, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)
Hon'ble Maj.Gen.K.K. Srivastava, Member (A)

Smt.Bimla Devi Widow of Late Ram Sajeewan, Resident of Bye-Pass Road, Jhunsi, Allahabad.

Applicant
By Advocate Shri L.M. Singh

Versus

Sri A.P. Mishra, Divisional Rail Manager, Northern Railway, Allahabad Division, Allahabad.

Respondent
By Advocate Shri A.K. Gaur

O_R_D_E_R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

In O.A.No.450/92 order was rendered on 17.05.2000 with the direction that the representation by the applicant be decided within three months from the date of receipt of representation for which liberty was granted to Smt.Bimla Devi- the applicant in the O.A. As per facts in the contempt petition, the court direction was not complied with and, therefore, notice was issued to the respondents which has been replied through short C.A. with the mention that the representation has already been decided on 19.01.2001, which was received in the office of respondents only on 08.11.2000. Copy of decision taken on the representation has been annexed with this short counter-reply.

.....pg.2/-

SCC

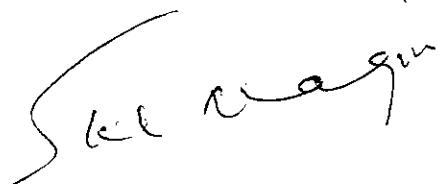
:: 2 ::

Learned counsel for the petition mentioned that the order passed is erroneous and not in accordance with the facts and law in this regard. The applicant has been held to be entitled to get the salary and allowances from 01.07.1970 to 19.12.1973, whereas her claim is from 01.07.1970 to 08.07.1981. 01.07.1970 is the date of termination of services of deceased husband of the applicant and 08.07.1981 is the date when her husband died. It is relevant to mention that 19.12.1973, is referred in copy of compliance order, is the date of decree passed by Munsif, Allahabad.

2. With the above position in view we find that the RTribunal's order in the connected O.A. has been complied. The dispute in respect of period for entitlement of payment gives rise to fresh cause of action. Contempt proceedings are dropped, notices are discharged.



Member (A)



Member (J)

/M.M./